

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE ANIL K.NARENDRAN
&
THE HONOURABLE MR.JUSTICE MURALEE KRISHNA S.

Tuesday, the 22nd day of September 2026 / 31st Bhadra, 1948
WP(C) NO. 1801 OF 2010(S)

PETITIONER:

ONE EARTH ONE LIFE (REG.NO.S.246/1988), THRISSUR,
REPRESENTED BY MR.TONY THOMAS, AGED 50 YEARS,
S/O. THOMAS, KIZHAKKEKARA HOUSE, IRUMBAKACHOLA,
KANJIRAPUZHA. P.O., PALAKKAD DIST.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT, THIRUVANANTHAPURAM.
2. THE PRINCIPAL SECRETARY TO GOVERNMENT, DEPARTMENT OF REVENUE, THIRUVANANTHAPURAM.
3. THE SECRETARY TO GOVERNMENT, DEPARTMENT OF FORESTS & WILD LIFE, THIRUVANANTHAPURAM.
4. THE DISTRICT COLLECTOR, IDUKKI.
5. THE DIVISIONAL FOREST OFFICER MUNNAR.

ADDL. R6 IMPEADED

6. VINOD P.K., AGED 34 YEARS, S/O. P.C.KOCHUKUNJU,
PUTHUPARAPADIKAL, PALLIVASAL P.O., SECOND-MILE,
IDUKKI DISTRICT -685 565.

IS IMPEADED AS ADDITIONAL RESPONDENT NO.6 VIDE ORDER
DATED 05/03/2010 IN I.A.1888/2010.

ADDL. R7 & R8 IMPEADED

7. M/S.KANNAN DEVAN HILLS PLANTATIONS CO. PVT. LTD.,
KDHP HOUSE, MUNNAR- 685 612, REPRESENTED BY ITS
EXECUTIVE DIRECTOR MR.P.M. SRIKRISHNAN.

P.T.O.

8. M/S.TATA TEA LIMITED, SPECIAL PROJECTS OFFICE,
GENERAL HOSPITAL COMPLEX, MUNNAR-685 612,
REPRESENTED BY ITS SENIOR MANAGER- IR
(LEGAL AND ADMINISTRATION) MR.PRATAP RAMDAS.
ARE IMPEADED AS ADDITIONAL R7 & R8 VIDE ORDER
DATED 05/03/2010 IN IA. 3039/2010.
ADDL. R9 IMPEADED
9. S. RAJENDRAN, S/O.SHANMUGHA VELU, AGED 46,
IKKA BHAVAN, IKKA NAGAR, MUNNAR.
IS IMPEADED AS ADDITIONAL R9 VIDE ORDER
DATED 31.05.2010 IN I.A.3471/2010.
ADDL. R10 IMPEADED
10. MAHIN K.U., AGED 28 YEARS, S/O. UMMER,
KUTTAMKULAM, ADIMALY.
IS IMPEADED AS ADDL. R10 VIDE ORDER DATED 06/01/2017 IN
IA.19544/2016.
ADDL. R11 IMPEADED
11. MANJU JINCE, PRESIDENT, BAISON VALLEY PANCHAYAT,
AGED 40 YEARS, D/O. MATHEW, VARANAKUZHIIYIL (H),
BAISON VALLEY, IDUKKI.
ADDL. R11 IS IMPEADED AS PER ORDER DATED 13/07/2018 IN
IA.12482/2018.
ADDL. R12 IMPEADED
12. ILLIAS, AGED 57, S/O.SAIDKUNJU, CHOORAVELIL HOUSE,
VELLATHOVAL P.O., IDUKKI DISTRICT-685 563.
ADDL. R12 IS IMPEADED AS PER ORDER DATED 14/02/2020 IN
IA NO.1/2020 IN WPC.

P.T.O.

ADDL. R13 TO R21 IMPEADED

13. MUNNAR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
14. VELLATHOOVAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
15. PALLIVASAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
16. DEVIKULAM GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
17. CHINNAKKANAL GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
18. BISON VALLEY GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
19. SANTHANPARA GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
20. UDUMBANCHOLA GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
21. MANKULAM GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.

ADDL. R13 TO R21 ARE SUO MOTU IMPEADED AS PER ORDER
DATED 13/06/2023 IN WPC NO.1801/2010.

ADDL. R22 TO R26 IMPEADED

22. MARAYOOR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
23. IDAMALAKUDI GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
24. KANTHALLOOR GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
25. VATTAVADA, GRAMA PANCHAYATH, REPRESENTED BY ITS SECRETARY.
26. NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH

INSTITUTE (CSIR-NEERI), NEHRU MARG, NAGPUR-440020.

ADDL. R22-R26 ARE IMPEADED AS PER ORDER DATED 20/06/2023
IN WPC 1801/2010.

ADDL. R27 IMPEADED

27. THE STATE DISASTER MANAGEMENT AUTHORITY,
REPRESENTED BY ITS MEMBER SECRETARY,
THIRUVANANTHAPURAM, KERALA- 695 033.

ADDL. R27 IS SUO MOTU IMPEADED AS PER ORDER DATED
27/06/2023 IN WPC NO. 1801/2010

ADDL. R28 IMPEADED

28. V.MOHANKUMAR, SECRETARY PUBLIC INTEREST PROTECTION ASSOCIATION, MUNNAR, PIN - 685 612.

ADDL.R28 IS IMPEADED AS PER ORDER DATED 01/08/2023 IN IA NO. 9375/2018 IN WP(C) NO. 1801/2010.

ADDL. R29 IMPEADED

29. KERALA KARSHAKA SANGHAM, IDUKKI DISTRICT COMMITTEE, IDUKKI, REPRESENTED BY ITS SECRETARY, ROMEO SEBASTIAN, AGED 49 YEARS, S/O. SEBASTIAN, RESIDING AT KOLLAKOMBIL HOUSE, KALVARI MOUNT P.O., IDUKKI - 685 515.

ADDL.R29 IS IMPEADED AS PER ORDER DATED 01/08/2023 IN IA NO. 3/2023 IN WP(C) NO. 1801/2010.

ADDL. R30 IMPEADED

30. THE DISTRICT POLICE CHIEF, IDUKKI.
ADDL. R30 IS SUO MOTU IMPEADED AS PER ORDER DATED 01/08/2023 IN WP(C) NO. 1801/2010.

ADDL. R31 IMPEADED

31. REJI JAICOB, AGED 54 YEARS, SON OF JAICOB, PRESIDENT, KERALA KARSHAKA UNION (M), STATE COMMITTEE OFFICE, NEAR FIRE STATION, PALACE ROAD, KOTTAYAM - 686 001.

ADDL.R31 IS IMPEADED AS PER ORDER DATED 08/08/2023 IN IA NO. 5/2023 IN WP(C) NO. 1801/2010.

ADDL. R32 IMPEADED

- 32.ATHIJEEVANA PORATTA VEDHI, IDUKKI
(REG NO:IDK/TC/195/2018), REPRESENTED BY CHAIRMAN, C.S RAZAK, AGED 55 YEARS, S/O LATE SAITH KUNJ, CHOORAVELIL HOUSE, VELLATHOOVAL WEST, VELLATHOOVAL P.O., IDUKKI DISTRICT, PIN – 685563

ADDL.R32 IS IMPEADED AS PER ORDER DATED 22/08/2023 IN IA NO. 1/2023 IN WP(C) NO. 1801/2010

ADDL. R33 IMPEADED

33.DEAN KURIAKOSE, AGED 42 YEARS,S/O.A.M.KURIAKOSE,
ANANICKAL HOUSE, PAINGOTTOOR P.O., KULAPPURAM,
MUVATTUPUZHA, ERNAKULAM DISTRICT, PIN 686 671

ADDL.R33 IS IMPEADED AS PER ORDER DATED
22/08/2023 IN IA NO. 4/2023 IN WP(C) NO. 1801/2010.

ADDL. R34 IMPEADED

34.SAJEEV SEBASTIAN, AGED 51 YEARS, S/O SEBASTIAN,
KONDATTUPARAMBIL HOUSE, SHANTHANPARA, PUTHADY P.O,
RAJAPPARA, IDUKKI DISTRICT-685619

ADDL.R34 IS IMPEADED AS PER ORDER DATED
22/08/2023 IN IA NO. 6/2023 IN WP(C) NO. 1801/2010.

ADDL. R35 IMPEADED

35.THE DISTRICT COMMITTEE OF COMMUNIST PARTY OF INDIA
(MARXIST),COM. M JINADEVAN MEMORIAL BUILDING,
CHERUTHONI,IDUKKI COLONY P.O.,IDUKKI DISTRICT,
PIN-685602,REPRESENTED BY ITS SECRETARY, C.V.VARGHESE

ADDL.R35 IS IMPEADED AS PER ORDER DATED
22/08/2023 IN IA NO. 8/2023 IN WP(C) NO. 1801/2010.

ADDL. R36 IMPEADED

36.GIGGY DANI,WIFE OF DANI THOMAS, 10-C,
LORDS SKYLINE IMPERIAL GARDENS , PALARIVATTAM,
KALOOR. P.O., DIST. ERNAKULAM,682017

ADDL.R36 IS IMPEADED AS PER ORDER DATED
22/08/2023 IN IA NO. 9/2023 IN WP(C) NO. 1801/2010.

P.T.O.

ADDL. R37 IMPEADED

37. THE UNION OF INDIA, REPRESENTED BY ITS SECRETARY,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,
INDIRA PARYAVARAN BHAWAN, CGO COMPLEX LODHI ROAD,
NEW DELHI-110 003.

ADDL. R37 IS IMPEADED AS PER ORDER DATED 05/09/2023
IN WP(C) 1801/2010(S).

ADDL. R38 IMPEADED

38. THE ELECTION COMMISSION OF INDIA,
REPRESENTED BY THE PRINCIPAL SECRETARY,
NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI – 110 001.

ADDL. R38 IS SUO MOTU IMPEADED AS PER ORDER DATED
10/10/2023 IN WP(C) 1801/2010(S)

ADDL. R39 & R40 IMPEADED

39. JOSEPH VARKEY S/O. VARKEY, AGED 79 YEARS,
CHITHRAPURAM. P.O., ANCHAL, DEVIKULAM TALUK,
IDUKKI DISTRICT, PIN-685565

40. LILLY GEORGE W/O. JOSEPH VARKEY, AGED 72 YEARS,
CHITHRAPURAM. P.O., ANCHAL, DEVIKULAM TALUK,
IDUKKI DISTRICT, PIN-685565

ADDL. R39 AND R40 ARE IMPEADED AS PER ORDER
DATED 31.10.23 IN IA 13/23 IN WP(C) 1801/10

ADDL. R41 IMPEADED

41. HIGH RANGE TOTAM TOZHILALI UNION
REG. NO. 06-7 OF 1996, SANTHANPARA, IDUKKI,
REPRESENTED BY ITS PRESIDENT, V.N MOHANAN,
AGED 60 YEARS, S/O NARAYANAN, VILAYALIL(H),
VATTAPPARA P.O, IDUKKI DISTRICT-685619

ADDL.R41 IS IMPEADED AS PER ORDER DATED
31.10.23 IN IA 16/23 IN WP(C) 1801/10

ADDL. R42 IMPEADED

42. THE DIRECTOR, DIRECTORATE OF SURVEY,
THIRUVANANTHAPURAM - 695 014.

ADDL. R42 IS SUO MOTU IMPEADED AS PER ORDER
DATED 14/11/2023 IN WP(C) 1801/10.

ADDL. R43 IMPEADED

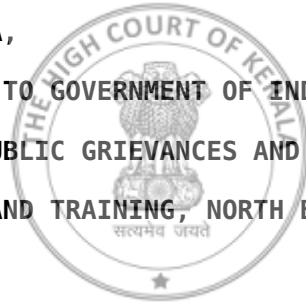
43. THE PROJECT DIRECTOR, NATIONAL HIGHWAY AUTHORITY OF INDIA,
COCHIN - 11, EDAPPILLY, ERNAKULAM.

ADDL. R43 IS SUO MOTU IMPEADED AS PER ORDER DATED
27/03/2024 IN WP(C) 1801/10.

ADDL. R44 & R45 IMPEADED

44. CENTRAL BUREAU OF INVESTIGATION, ACB,
KATHRIKADAVU, COCHIN - 682 017.

45. UNION GOVERNMENT OF INDIA,
REPRESENTED BY SECRETARY TO GOVERNMENT OF INDIA,
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS,
DEPARTMENT OF PERSONNEL AND TRAINING, NORTH BLOCK,
NEW DELHI - 110 001.



ADDL. R44 & R45 ARE SUO MOTU IMPEADED AS PER ORDER
DATED 04/06/2024 IN WP(C) 1801/10.

ADDL. R46 IMPEADED

46. SIBI JOSEPH, S/O JOSEPH, KAIPLAMPLAKKAL, KARIMKULAM,
MANNAMKANDAM.P.O., DEVIKULAM, IDUKKI DISTRICT,
PIN - 685 561

ADDL. R46 IS IMPEADED AS PER ORDER DATED 01/10/2024 IN
IA 12/2024 IN WP(C) 1801/10.

P.T.O.

ADDL. R47 & R48 IMPEADED

47. PEERUMEDU GRAMA PANCHAYATH, PEERMADE, AZHUTHA,
KERALA-685531, REPRESENTED BY ITS SECRETARY.
48. VANDIPERIYAR GRAMA PANCHAYAT, KOTTAYAM-KUMILY ROAD,
VANDIPERIYAR KERALA – 685533, REPRESENTED BY ITS SECRETARY.
- ADDL. R47 & R48 ARE SUO MOTU IMPEADED AS PER ORDER
DATED 11/03/2025 IN WP(C) 1801/10.

ADDL. R49 TO R104 IMPEADED

49. VELUSWAMI, S/O SUBBAYA ASSARI, 3/170, SURYANELLI. P.O,
IDUKKI DISTRICT.
50. DAVIDRAJ, S/O SELVARAJ PALACHUVATTIL, SURYANELLI P.O,
IDUKKI.
51. RAJKUMAR, S/O VELUCHAMI, MURUGABHAVAN, SAHAYAPURAM,
CHINNAKKANAL. P.O, IDUKKI.
52. G. ANPURAJ, S/O GANESH, LG STORE, SURYANELLI P.O,
IDUKKI.
53. MANI, S/O CHELLAYYA ASSARI, SELVA LLAM, CHINNAKKANAL. P.O,
IDUKKI.
54. YOHANNAN, PERINGATTU, S/O MATHAI, BISONVALEY. P.O, IDUKKI
55. FRANCIS, S/O JOSEPH, MECHERY (H), PUSHAPAGIRI,
BISONVALEY. P.O, IDUKKI
56. SIJU, VARGHEESE, THADATHIL, POTTENKAD. P.O, IDUKKI
57. JOHNY, PELLATHAN HOUSE, POTTENKAD. P.O ,IDUKKI, PIN-685565
58. BIJU, SECRETARY, CPI(M) LOCAL COMMITTEE, 20 ACRE,
BISONVALEY. P.O, IDUKKI
59. ANEESH KUMAR (CORRECTED) S/O DHAMODARAN, KANISSERIL,
THOTTIKANAM P.O, IDUKKI.

ADDRESS OF R59 IS CORRECTED AS " S/O. DHAMODARAN,
KANISSERIL, PALLIKUNNU, THOTTIKANAM P.O., IDUKKI,
PIN - 685 531" AS PER ORDER DATED 26/06/2025 IN
WP(C) 1801/10.

60. V.R RAJEENDRAN S/O RAVUNNI, SIVAGANGA, IRINGALAKUDA. P.O,
THRISSUR

61. BIJU JOHN (CORRECTED) S/O JOHN, MUKALEL, THOTTIKANAM P.O,
IDUKKI.

ADDRESS OF R61 IS CORRECTED AS "S/O JOHN, MUKALEL,
PALLIKUNNU, THOTTIKANAM. P.O, IDUKKI, PIN - 685 531"
AS PER ORDER DATED 26/06/2025 IN WP(C) 1801/10.

62. JOY (CORRECTED) S/O JOHN, MUKALEL, THOTTIKANAM. P.O,
IDUKKI.

ADDRESS OF R62 IS CORRECTED AS "JOY JOHN S/O JOHN, MUKALEL,
PALLIKUNNU, THOTTIKANAM. P.O, IDUKKI, PIN - 685 531"
AS PER ORDER DATED 26/06/2025 IN WP(C) 1801/10.

63. ANSARI T.H, S/O HASSAN THADATHIPARAMBIL, ANTHANPARA

64. KUNJU MUHAMMAD, KAKKADAMPALLIL, SANTHANPARA.P.O., IDUKKI,

65. SERVICE CO OPERATIVE BANK, SANTHANPARA.P.O., IDUKKI,
REPRESENTED BY ITS SECRETARY

66. THANKACHAN, S/O JOSEPH ,PALAKKUNNEL, SANTHANPARA P.O IDUKKI

67. SNDP YOGAM, SANTHANPARA, BRANCH NUMBER 1805,
SANTHANPARA.P.O., IDUKKI, REPRESENTED BY ITS PRESIDENT

68. P.S UMMER, S/O SAIDHU MUHAMMOD, PARAMBIL,
SANTHANPARA.P.O., IDUKKI,

69. SUBBU LAKSHMI, CITY VEEDU, SANTHANPARA P.O, IDUKKI,

70. PANKAJAKSHAN, ELAYARI, SANTHANPARA P.O, IDUKKI

71. SHIJI,KOOTTAKALLIL, SANTHANPARA P.O, IDUKKI

72. PEER MUHAMMOD, SANTHANPARA P.O, IDUKKI

73. KERALA VYAPARI VYAVASAYI EKOPANA SAMITHI, 2445+JX3,
BISON VALLEY.P.O., IDUKKI, PIN- 685565,
REPRESENTED BY ITS SECRETARY.

74. S. SUDARSAN, S/O K. SUNDARA RAJAPERUMAL,
NAGALAKSHMI HOUSE, SANTHANPARA P.O, IDUKKI, PIN-685619

75. NSS KARAYOGAM 4314, SANTHANPARA P.O, IDUKKI, PIN -685619,
REPRESENTED BY ITS SECRETARY

76. JOHN, S/O MARIYAMUTHU, MUTHU COTTAGE, IRACHILPARA,

- DEVIKULAM P.O, IDUKKI, PIN- 685613.
77. DEIVANA, D/O ANKAMUTHU, LAKSHMI BHAVAN, IRACHILPARA,
DEVIKULAM P.O, IDUKKI, PIN-685613.
78. SHESHURI, S/O NARAYANASWAMI AYYAR, DEVIKULAM P.O,
IDUKKI, PIN-685613
79. RAMACHANDRAN,,NADARAJA VIASAM, DEVIKULAM P.O,
IDUKKI, PIN-685613
80. MUNNAR, SERVICE COOP. BANK, MUNNAR.P.O., PIN-685612,
REPRESENTED BY ITS SECRETARY
81. AYYAMAL, W/O SELVARAJI, IKKANAGAR, MUNNAR.P.O., PIN-685612
82. SELVARAJ S/O MUNIYANDI IKKANAGAR, MUNNAR.P.O., PIN-685612
83. SELVAPAKYAM, S/O RAJ ANTHONIYAR COLONY, NALLATHANNI ROAD,
MUNNAR.P.O., PIN- 685612
84. MUNNAR QUEEN RESORTS, CHITHIRAPURAM, PIN-685565,
REPRESENTED BY ITS MANAGING DIRECTOR
85. M M ANTONY (CORRECTED) S/O MARTIN, MUTHENT HOUSE,
KUMBALANGI P.O., KOCHI, PIN-682007.
- ADDRESS OF R85 IS CORRECTED AS "M M ANTONY S/O.MARTIN,
MUTHERIL HOUSE, KUMBALANGI VILLAGE, KOCHI,
ERNAKULAM, PIN-682 007"★
- AS PER ORDER DATED 26/06/2025 IN WP(C) 1801/10.
86. ALEX (CORRECTED) MOONRIVER RESORT,
CHITHIRAPURAM POWERHOUSE ROAD, CHITHIRAPURAM.P.O.,
IDUKKI - 685565.
- ADDRESS OF R86 IS CORRECTED AS
- "ALEX VACHAPPARAMBIL, MANAGING DIRECTOR, MOON RIVER
RESORT PVT. LTD., DOOR 26/571 VACHA LOFT FLAT NO.5,
RIVER VIEW APARTMENTS, YAT CLUB ENCLAVES, COMMON THURUTH,
ELAMKULAM VILLAGE, ERNAKULAM, PIN- 682 020"
- AS PER ORDER DATED 26/06/2025 IN WP(C) 1801/10.

87. K.V JOSE (CORRECTED) MANAGING DIRECTOR,
VICHUS CONSTRUCTION PVT LTD, KADAVANTHRA, ERNAKULAM,
PIN-682020. ADDRESS OF R87 IS CORRECTED AS
"MANAGING DIRECTOR, VICHOOOS CONSTRUCTION PVT LTD,
KAKKANATTU HOUSE, DCIDK/6058/2018-C10 I/293928/2024
LAPPALI, PERUMPALLOOR P.O., MUVATTUPUZHA, ERNAKULAM,
PIN - 686 661" AS PER ORDER DATED 26/06/2025 IN
WP(C) 1801/10.
88. VARGHESE KURIAN, MADAPPARAMBIL, NJARAKATTU, KADAVOOR P.O.,
KOTHAMANGALAM, PIN-686671
89. SANTHOSH GEORGE (DIED) GREEN PEPPER RESORTS PVT LTD,
CHEKUTAN MUKK 1, MUNNAR BYPASS, CHITHIRAPURAM.P.O. IDUKKI,
PIN- 685565
90. T.G RAGHU TEA VILLAGE RESORTS, CHITRAPURAM P.O.,
IDUKKI DIST, MUNNAR, PIN - 685565
91. ABDUL KALAM, NADAVELIYIL BREEZE HOUSE, PATTIMATTOM P.O.,
ERNAKULAM, PIN- 682021
92. M.R RAJAN, MATHIRAMPILIL, ANACHAL.P.O.,IDUKKI, PIN-685565
93. SALIM, S/O PAREETH, KAMMALAYIL HOUSE, KOOVALLOOR,
PALLANMANGALAM .P.O. KOTHAMANAGALAM, PIN-686671
94. SHYNAS, ELPARAMBIL HOUSE, SELLIYAMPARA.P.O.,PIN-685563
95. PREETHI PRAKASH,PARAKKATTU HOUSE, NEELESWARAM.P.O., KALADY,
ERNAKULAM, PIN- 683574
96. SEBASTIAN, S/O MATHEW ,KALLUNKAL,KAPPU KARA,
MANJALLOOR.P.O., PIN-686668, MUVATTUPUZHA, ERNAKULAM
97. P.SURESH, (CORRECTED) S/O PRABHAKARAPILLA, ASRA HOUSE,
ELAMKULAM.P.O., PIN-682304.
ADDRESS OF R97 IS CORRECTED AS
" S/O PRABHAKARAPILLAI, MANAGING PARTNER, SURYA HOTELS AND
PROPERTIES, ASRA HOUSE, KALLOOR, ERNAKULAM, PIN - 682 017"
AS PER ORDER DATED 26/06/2025 IN WP(C) 1801/10.

98. S.K VIJAYAN, SASTHAVILASAM,SECOND MILE,PALLIVASAL.P.O.,
PIN-685565
99. P.K PRAKASH,PARAKATTU HOUSE, NEELESWARAM P.O, KALADY,
ERNAKULAM, PIN-683574
100. P.C. RADHA W/O S.K VIJAYAN,SASTHAVILASAM, SECONDE MILE,
PALLIVASAL,.P.O.,PIN-685565
101. JOHN JACOB (CORRECTED), S/O JOHN MICLE,
THYKKOTTATHIL HOUSE, PALLURUTHI P.O., KOCHI,
PIN-682006. THE ADDRESS IS CORRECTED AS "JOHN JACOB,
THAIKKOOTTATHI HOUSE, PALLURUTHY, PALLURUTHY PO ,
KOCHI, ERNAKULAM PIN 682 006" AS PER ORDER
DATED 26/06/2025 IN WP(C) 1801/10.
102. C.C JOHN (CORRECTED), NEYYAPPADATHU HOUSE, PERUMANOOR.P.O.
ERNAKULAM, PIN-682015.
ADDRESS OF R102 IS CORRECTED AS
"NECHOO PADATH, PERUMANOOR, PERUMANOOR S.O., ERNAKULAM,
PIN - 682015" AS PER ORDER DATED 26/06/2025 IN
WP(C) 1801/2010.
103. MANOJ, S/O.SANKKAYYA, HOUSE NO 4/279,,SURYANELLI P.O,
IDUKKI DISTRICT
104. REJI JOY, PADAPURAKKAL @ ANDHIKKATTU, CHINNAKKANAL. P.O,
IDUKKI DISTRICT
- ADDL. R49 TO R104 ARE IMPEADED AS PER ORDER DATED 17/03/2025
IN IA 13/2024 IN WP(C).
- ADDL. R105 TO R141 IMPEADED
105. DIVYA SANTHOSH, W/O. DR. SANTHOSH JOSEPH, MENACHERY HOUSE,
KARUMALLOOR VILLAGE, PARAVUR TALUK, ERNAKULAM.PIN- 683511
106. JIBIN THOMAS, S/O. THOMAS ANTONY, KALAYIL PUTHUPARAMBIL,
PONNAMCODE, PALAKKAD.PIN- 678593
107. DR. SANTHOSH JOSEPH, S/O. A A JOSEPH, MENACHERY HOUSE,
KARUMALLOOR. PARAVUR TALUK, ERNAKULAM.PIN-683511
108. ANITHA SEBASTIAN, W/O. SEBASTIAN T. ABRAHAM,
THANNIPPARA HOUSE, ELAMKULAM, ERNAKULAM, PIN-682020

109. ALEXANDER VALIYAVEETIL JOHN, NEW LAND MARK APARTMENT,
TAGORE ROAD, NEAR PODAR SCHOOL, SANTACRUZ WEST,
MUMBAI DISTRICT, MAHARASHTRA, PIN-400054
110. KARUPPUSWAMI, S/O. MUTHU, PATTUMALA ESTATE,
PEERMADE VILLAGE, OTTAPALAM, POONGAVANAM. PEERUMEDU,
IDUKKI, PIN-685531.
111. PALANIYAMMA, W/O. KARUPPUSWAMI, PATTUMALA ESTATE,
PEERMADE VILLAGE, OTTAPALAM, POONGAVANAM.
PEERUMEDU, IDUKKI, PIN-685531
112. SURESHKUMAR, S/O. KRISHNANKUTTY NAIR, PERUMBALATHU HOUSE
(VAISHNAVAM), PUTHUR, THEVALAPPURAM WEST, KOLLAM,
PIN-691507
113. ASHA SURESH, SURESHKUMAR, PERUMBALATHU HOUSE (VAISHNAVAM),
PUTHUR, THEVALAPPURAM WEST. KOLLAM, PIN- 691507
114. FERDZ MAJED, S/O. ABDUL MAJED, ROSE VIEW, CHANGANASSERY,
KOTTAYAM, PIN-686101
115. SADIQUE K HANEEF, SHALIMAR, CHAMAMPATHAL, KOTTAYAM,
PIN-686517
116. AJITH BALAKRISHNAPANICKER, ANANDANILAYAM, VETTIMUKAL,
KOTTAYAM, PIN-686631
117. DENNY JAMES, S/O. CHACKO V P, THENAKARA, VETTIMUKAL,
KOTTAYAM, PIN-686631
118. DEEPAK, S/O. P N NARAYANAN, DEEPARADHANA, ETTUMANOOR,
KOTTAYAM PIN-686631
119. MATHEW VARGHESE, S/O. ABRAHAM VARGHESE, KAVUNGAL,
VENKURINJI, MANIPUZHA. ERUMELI, KOTTAYAM, PIN- 686013
120. MATHEW K SEBASTIAN, S/O. DEVASIA, KIZHAKKEKKARAKAITHOLIL,
ARAKKULAM, THODUPUZHA, PIN- 685588
121. SAJITHMON ISMAIL, S/O. K M MUHAMMED ISMAIL, KUTTIKKATTIL,
KANJIRAPPALLY, KOTTAYAM, PIN- 686507
122. ASHRAF N, S/O. NAGOOR KANIBHAVA, KOLLAMPARAMBIL HOUSE,
KALLARKARA, PEERUMADE VILLAGE, IDUKKI, PIN-685552
123. PRAVEEN JOSE, S/O. JOSEPH, CHENNOTH, CHENGAMANAD,

- POIKKATTUSSERRY, NEDUMBASSERY, ALUVA, ERNAKULAM,
PIN- 683585
124. DHANYA BALAN, D/O. P D BALAN, CHEMMATHUPARAMBIL,
PALARIVATTOM, KARANAKKONAM, ERNAKULAM, PIN-682025
125. SAMEEL, S/O. ABDUL KAREEM, PALLIKKASSERIYIL, KURUVAMOOZHI,
MANAGALLOOR, KOTTAYAM, PIN-686509
126. O I NISARUDHEEN, S/O. O M ISMAIL, ORIKKONAL, KOOVAPPALLI,
KOTTAYAM, PIN- 686 518.
127. AFSAL K A, S/O. V A KAREEM, THATTAMPARAMBIL, KUMMANAM,
KOTTAYAM, PIN-686005
128. DEEPESH C B, S/O. P D BALAN, CHEMMATHUPARAMBIL,
PALARIVATTOM, KARANAKKONAM, ERNAKULAM, PIN-682025
129. LIJO PHILIP, S/O. PHILIP, CHIRAYATH, KOOVAPPADY,
PERUMBAVOOR, ERNAKULAM, PIN-683554
130. ST. JUDE CHARITABLE TRUST, REPRESENTED BY MANAGING TRUSTEE,
PLANTER K S ABRAHAM, S/O SEBASTIAN, KUNNUPURATHU,
PARATHODU, KANJIRAPPALLY. KOTTAYAM, 686512
131. ROBIN K JOSE, S/O. JOSE K M, KUTTIKATTIL, KALLISSERY P.O,
MAZHUKEEZHU, KEEZHMURI, ALAPPUZHA, PIN- 689124.
132. BENNY AUGUSTINE, S/O. AUGUSTINE, NARIKUZHAKUNNEL, PALA,
VELLAPPADU, PALA, KOTTAYAM, PIN- 686 575
133. PIOUS K PAUL, S/O. POULOSE, KOKKATTU, IRINJALAKUDA,
THRISSUR, PIN- 680121
134. LIYO SEBASTIAN, S/O. DEVASSY, MOOLAN HOUSE, AAZHAKAM,
ERNAKULAM, PIN-683577
135. KANNAPPAN M S, S/O. SHANMUGHAN, MELOTHUMALAYIL,
KULAYATTIKARA P.O, ERNAKULAM, PIN-682317.
136. SAJITH JOSEPH, S/O. JOSEPH, KOTTARATHIL,
THRIKKODITHANAM KARA, CHANGANASSERY, KOTTAYAM, PIN-686101
137. SOLLY JOSEPH, D/O. MATHEW JOSEPH, CHERUKARA HOUSE,
KUMARANELLUR, PERUMBAYIKKATTUSSERY KARA,
PERUMBAYIKKATTU VILLAGE, KOTTAYAM.
138. SREYA ELIZABETH CYRIL, D/O. CYRIL PHILIP,
CHERUKARA HOUSE, KUMARANELLUR, PERUMBAIKKATTU P O.,

KOTTAYAM, PIN- 686016

139. CYRIL PHILIP, S/O. C M PHILIP, CHERUKARA HOUSE,
PERUMBAYIKKATTUSSERY KARA, PERUMBAYIKKATTU VILLAGE,
KOTTAYAM, PIN - 686016

140. SAFARULLA, S/O. SAFARUDHEEN, KAROTTU HOUSE,
PAMBANAR KARA, IDUKKI, PIN-685531

141. BENNY LUCKOSE, S/O. LUCKOSE, KAITHATHOTTIYIL,
KURUMULLOOR, KOTTAYAM, PIN-686632

ADDL.R105 TO R141 ARE SUO MOTU IMPEADED AS PER ORDER
DATED 17/03/2025 IN WP(C).

ADDITIONAL R142 IMPEADED

142. P.K. GEORGE, S/O. KURIEN, AGED 63 YEARS,
PANTHIRUPARAYIL HOUSE, MUNNAR P.O., IDUKKI - 685 612.

ADDL. R142 IS IMPEADED AS PER ORDER DATED 01/07/2026 IN
IA 4/2024 IN WP(C).

ADDITIONAL R143 IMPEADED

143. KERALA STATE ELECTRICITY BOARD LIMITED (KSEBL),
REP. BY ITS SECRETARY (ADMINISTRATION), VYDYUTHI BHAVANAM,
PATTOM, THIRUVANANTHAPURAM - 695 004.

ADDL. R143 IS IMPEADED AS PER ORDER DATED 01/07/2026 IN
IA 6/2026 IN WP(C).

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 1 and 2 to declare a moratorium on all land deals in Devikulam, Udumbanchola and Peerumedu taluks in Idukki district and to stop all constructions sanctioned at Chinnakkanal, Pallivasal, Devikulam, Udumbanchola and Peerumedu taluks in Idukki district until an inquiry was held into the genuineness of the title deeds, pending disposal of the writ petition in the interest of justice.

P.T.O.

This petition coming again on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 07/09/2026 and upon hearing the arguments of SMT.DAISY A.PHILIPOSE, Advocate for the petitioner, SRI.P.A.MOHAMMED SHAH, ADDL. ADVOCATE GENERAL, SRI.K.C.VINCENT, ADDL. ADVOCATE GENERAL & GOVERNMENT PLEADER for R1 to R5, Addl.R27, Addl.R30 & Addl.R42, SRI.K.RAMAKUMAR (Senior Advocate) along with SMT.SMITHA GEORGE, Advocates for Addl.R6, SRI.JOSEPH KODIANTHARA (Senior Advocate) along with M/S. MATHEWS K.UTHUPPACHAN, BINU MATHEW, TERRY V.JAMES & B.J. JOHN PRAKASH, Advocates for Addl.R7 and Addl.R8, SRI.S.SREEKUMAR, SENIOR ADVOCATE for Addl. R9, SRI.MATHEW A.KUZHALANADAN, Advocate for Addl. R10 and of M/S.MATHEW A.KUZHALANADAN, V. SHYAMOHAN & ANITHA MATHAI MUTHIRENTHY, Advocates for Addl. R11, SRI.G. SREEKUMAR (CHELUR), Advocate for R12, Addl.R108 & R109, STANDING COUNSELS for R13, R16 & R20, SRI.JOICE GEORGE, STANDING COUNSEL for R14, R15, R19, R21 & Addl.R47, SRI.ARUN THOMAS, Advocate for R17 & R25, M/S. N.K.SHYJU, GIREESH PANKAJAKSHAN, ANANYA M. & VISHNU MOHAN, Advocates for R18, M/S. A.S.DILEEP, P.BINOD, K.Y.SUDHEENDRAN, SUSEELA DILEEP, SUDEEP ARAVIND PANICKER and HARITHA HARINATH, Advocates for R22, DEPUTY SOLICITOR GENERAL OF INDIA & SRI.C.DINESH, CENTRAL GOVERNMENT COUNSEL for Addl.R26, Addl.R37 & Addl.R45, SRI.BINOY VASUDEVAN, Advocate for Addl.R28, SRI.D.KISHORE, Advocate for Addl.R29, M/S. AUGUSTINE JOSEPH, TONY AUGUSTINE & AISWARYA E J VETTIKOMPIL, Advocates for Addl.R31, M/S.PEEYUS A.KOTTAM & R.G.RAGESH CHAND, Advocates for ADDL.R32, M/S.ARUN THOMAS & SHINTO MATHEW ABRAHAM, Advocates for ADDL.R33, M/S.ASWATHY KRISHNAN & A.L.NAVANEETH KRISHNAN, Advocates for Addl.R34, SRI.S.SREEKUMAR, SENIOR ADVOCATE along with SRI.LIJI J.VADAKKEDOM, Advocates for Addl.R35, M/S. K.REGHU KOTTAPPURAM, MAHESH R (KOTTAPPURAM) & MURUKESH REGHU, Advocates for Addl.R36, SRI.DEEPU LAL MOHAN, STANDING COUNSEL for Addl.R38, M/S. M.S.RADHAKRISHNAN NAIR & ELIZEBATH GEORGE, Advocates for Addl.R39 & Addl.R40, M/S.K.N.ABHILASH & SUNIL NAIR PALAKKAT, Advocates for Addl.R41, SRI.BIDAN CHANDRAN B.G, STANDING COUNSEL for Addl.R43, SRI. K.P SATHEESAN (SENIOR ADVOCATE) along with SRI.SREELAL WARRIAR, STANDING COUNSEL for Addl.R44, M/S.PHILIP T.VARGHESE, THOMAS T.VARGHESE, ACHU SUBHA ABRAHAM, V.T.LITHA, K.R.MONISHA & JIJO PAUL, Advocates for Addl.R46, SRI.JOMY K. JOSE, STANDING COUNSEL for Addl.R48, M/S. JOICE GEORGE, TOM E. JACOB & LIJI.J.VADAKEDOM, Advocates for Addl.R49, Addl.R52, Addl.R53 & Addl.R104, M/S. SANTHOSH P.PODUVAL, R.RAJITHA & CHITHRA S.BABU, Advocates for Addl.R51, M/S. SRADHAXNA MUDRIKA, MATHEW A KUZHALANADAN, KURIAKOSE VARGHESE & V.SHYAMOHAN, Advocates for Addl.R57, M/S. LIJI.J.VADAKEDOM & ATHUL V. VADAKKEDOM, Advocates for Addl.R63 to Addl.R65, Addl.R68, Addl.R70, Addl.R71, Addl.R74, Addl.R75, Addl.R105 & Addl.R107, M/S. S.S.ARAVIND & TINU ABRAHAM, Advocates for Addl.R66, SRI. A.N.RAJAN BABU, Advocate for Addl.R67, M/S. D.KISHORE, MEERA GOPINATH & R.MURALEEKRISHNAN (MALAKKARA), Advocates for Addl.R78 & Addl.R79, M/S. M.K.THANKAPPAN & SHAJI A.K., Advocates for Addl.R80, SRI.K.I.SAGEER, Advocate for Addl.R81, M/S. SAJI VARGHESE KAKKATTUMATTATHIL & N.K.KARNIS, Advocates for Addl.R84, M/S. P.B.SAHASRANAMAN, T.S.HARIKUMAR & SANAND RAMAKRISHNAN, Advocates for

Addl.R90, M/S. R.RANJANIE & MEERA M, Advocates for Addl.R91, M/S. K.P.SUDHEER & P.ANIRUDHAN, Advocates for Addl.R92, SRI.PEEYUS A.KOTTAM, Advocate for Addl.R87, Addl.R93 & Addl.R94, M/S. L.RAM MOHAN, T.K.SREEKALA & S.PARVATHI, Advocates for Addl.R95 & Addl.R99, M/S. SUMAN CHAKRAVARTHY, K.R.RIJA, BREJITHA UNNIKRISHNAN & SUDEESH K.E, Advocates for Addl.R96, M/S. P.K.SREEVALSAKRISHNAN, S.UNNIKRISHNAN (NELLAD), AKHIL BABU & KRISHNA DAS, Advocates for Addl.R98 & Addl.R100, M/S. M.A.SULFIA & ABDUL JALEEL.A, Advocates for Addl.R103, M/S. SUSANTH SHAJI, ALBIN A. JOSEPH, SIDHARTH O. & NEKHA VARGHESE, Advocates for Addl.R106, M/S. ARUN MATHEW VADAKKAN VADAKKAN, STEFFY V.J., ANIL B. KUMAR, SHIGI GEORGE & ANCY JOY, Advocates for Addl.R113, M/S. SANTHOSH KUMAR G & GOPIKA RAMESH, Advocates for Addl.R115, Addl.R118, Addl.R129 & Addl.R133 to Addl.R135, SRI.AJEESH M UMMER, Advocate for Addl.R117, M/S. BIJU C ABRAHAM, THOMAS C.ABRAHAM & BASIL MATHEW, Advocates for Addl.R120, SRI.BIJU.C. ABRAHAM, Advocate for Addl.R110, Addl.R11 & Addl.R121, M/S. C.S.MANILAL & S.NIDHEESH, Advocates for Addl.R122, M/S. SANTHOSH KUMAR G & GOPIKA RAMESH, Advocates for Addl.R124 to R128, SRI.JOB ABRAHAM, Advocate for Addl.R130, M/S. P.B.SUBRAMANYAN, SABU GEORGE, B.ANUSREE, MANU VYASAN PETER & MEERA P, Advocates for Addl.R131 & R132, M/S. S.SHANAVAS KHAN & S.INDU, Advocates for Addl.R140, M/S. NOEL JACOB, M.S.AMAL DHARSAN & BIJU MATHEW, Advocates for R141, M/S. ELIZEBATH GEORGE, M.S.RADHAKRISHNAN NAIR & SATHY C.B., Advocates for Addl.R142, SRI.AJIT JOY, Advocate for Addl.R143 and of Adv.A.A.SHIBI, ADVOCATE SRI HARISH VASUDEVAN, AMICUS CURIAE, the court passed the following:



P.T.O.

ANIL K. NARENDRAN & MURALEE KRISHNA S., JJ.

**W.P.(C)Nos.1801 of 2010, 34095 of 2007, 23867 and
26831 of 2016, 7801 and 19219 of 2021, 4000 of 2022,
29788, 34090, 43814, 393, 34427 and 37932 of 2024,
7855 and 22304 of 2025 and W.A.Nos.1437 of 2016, 13 of
2017 and 1453 of 2019**

Dated this the 22nd day of September, 2026

ORDER

Anil K. Narendran, J.

W.P.(C)No.1801 of 2010

A voluntary organisation by name 'One Earth One Life', Thrissur, registered under the provisions of the Travancore-Cochin, Literary, Scientific and Charitable Societies Registration Act, 1955, filed W.P.(C)No.1801 of 2010 before this Court, invoking the writ jurisdiction under Article 226 of the Constitution of India, seeking a writ of mandamus commanding respondents 1 to 5 (applicants 1 to 5 herein) to take immediate and effective steps to evict all the persons who encroached into the Government lands, in accordance with law; a writ of mandamus commanding the 1st respondent State to declare a moratorium on land deals in Devikulam, Udumbanchola and Peerumedu Taluks in Idukki district and pass an order to stay on all constructions sanctioned at Chinnakanal, Pallivasal, Devikulam, Udumbanchola and Peerumedu Taluks in Idukki district, until an inquiry was held into

W.P.(C)No.1801 of 2010 and con.cases

the genuineness of the title deeds; and a writ of mandamus commanding the 1st respondent State to constitute a Special Investigation Team comprising of officers of proven integrity to investigate into the fabrication of title deeds as mentioned in Ext.P1 report dated 01.04.2004 of the Additional Director General of Police (Intelligence), addressed to the 4th respondent District Collector, Idukki, on encroachment of revenue/forest land and issuance of forged pattas in Idukki district.

2. A connected writ petition, i.e., W.P.(C)No.34095 of 2007, is one filed by Paristhithi Samrakshana Samiti, another voluntary organisation registered under the Travancore-Cochin, Literary, Scientific and Charitable Societies Registration Act, seeking a writ of mandamus commanding the 1st respondent State and the 2nd respondent District Collector, Idukki, to evict respondents 3 to 75 and all the persons who encroached into Government lands, as stated in Exts.P1 report submitted by the Additional Chief Secretary to Government, Ext.P2 report dated 01.04.2004 of the Additional Director General of Police (Intelligence), Ext.P3 report submitted by the Expert Committee on 01.09.2006 before the 2nd respondent District Collector and Ext.P4 report submitted by the Principal Secretary to Government,

W.P.(C)No.1801 of 2010 and con.cases

Revenue Department, on the encroachment and illegal constructions in Munnar, Chinnakanal, Pallivasal and other areas of Idukki district, in accordance with law; a writ of mandamus commanding the 1st respondent State to cancel all bogus pattas, bogus possession certificates and tax receipts, which are unearthed as per Ext.P3 report; issue a writ of mandamus commanding the 1st respondent State to terminate the service of officers whose names are mentioned in Ext.P1 report and to recover the loss caused to the State from the erring officers; and a writ of mandamus commanding the 1st respondent State to take immediate action based on the recommendation contained in Exts.P3 and P4 reports.

3. In W.P.(C)No.34095 of 2007 and W.P.(C)No.1801 of 2010, a Division Bench of this Court passed an order dated 21.01.2010, after recording the submission made by the learned Additional Advocate General, on behalf of the State of Kerala, that no construction could be carried out in Munnar without No Objection Certificate from the Revenue Department and without permission of the Grama Panchayat. Paragraphs 15 to 21 and also the last paragraph of the order dated 21.01.2010 read thus;

"15. Environmental Laws, Laws relating to Mining and Geology and various other aspects are required and are

W.P.(C)No.1801 of 2010 and con.cases

in place to ensure that Nature is preserved and she is subjected only to such necessary intrusion, for sustaining development. Mining of even ordinary earth, as also laterite, rocks etc. could have been had only with proper permissions through competent officers in accordance with the relevant Rules and Regulations. If large scale excavation of soil, as reported by the Principal Secretary and by the Additional Director General of Intelligence, have happened, obviously, that is in violation of the laws. The concept of the Government collecting royalty and even imposing fine or both, would in no manner substitute the harm, for, it is seldom possible to restore earth to her original situation, even with abundant human effort made with the aid of funds.

16. In the aforesaid circumstances, the Government will place on record, without fail, reports on the entire action taken on the basis of the reports which are Exts.P2 to P4 in W.P.(C)No.34095 of 2007, more particularly, regarding the action taken against the identified officers who were duty bound to discharge duties and responsibilities as noted above and have not done so. It shall be stated as to whether action has been taken against any particular officer. The total number of criminal cases registered and preventive action, if any, taken shall be reported.

17. For the time being, we record the submission of the learned Additional Advocate General on behalf of the State that no construction activity could be carried out in Munnar without No Objection Certificate from the Revenue Department and without permission of the Panchayat.

W.P.(C)No.1801 of 2010 and con.cases

18. It is hence hereby ordered that the Revenue Officials, Local Self Government Authorities, the Police and Forest Authorities shall ensure that no construction activity takes place in Munnar without No Objection Certificate being issued by the Revenue Department and without permission being given by the Panchayat authorities, except in cases which are governed by Court orders.

19. It is further ordered that the revenue authorities and police officials of Munnar shall forthwith see that there is no mining of any type of sand, earth, rocks, granite, laterite etc. from any part of Munnar for a period of two months until otherwise ordered by this Court.

20. It shall also be ensured that encroachment, if any, in river puramboke are immediately identified and action taken in terms of the appropriate laws for getting back possession of such parcels. It is further ordered that no construction activity would be permitted on the shores of rivers and riverbeds.

21. Having regard to the different provisions of the Panchayat Raj Act, the different laws and also the requirement that the entire Munnar area requires to be immediately looked into by the Revenue Department, the Revenue Department and the Forest Department will place reports as are necessary for further management of the situation by the next date of posting."

4. The order dated 21.01.2010 in W.P.(C)No.34095 of 2007 and W.P.(C)No.1801 of 2010 was followed by a series of orders in those writ petitions and also the tagged matters.

W.P.(C)No.1801 of 2010 and con.cases

5. On 10.01.2024, when W.P.(C)No.1801 of 2010 came up for consideration, the Division Bench passed an interim order directing the District Collector, Idukki or any authority conferred with the power to issue patta, not to issue any patta to any person who has no semblance of interest by way of lease or through such other instruments issued by the competent authority, till further decision is taken in the writ petition. It was made clear that the order dated 10.01.2024 will not operate for issuance of patta in unoccupied land, in accordance with the Rules and that the order is passed in respect of the consideration of applications under the Kerala Land Assignment Rules, 1964, alone. By the order dated 10.01.2024, the Division Bench directed the Chief Secretary to Government to answer upon the validity of the provisions under Rules 5 and 7 of the Kerala Land Assignment Rules, 1964, conferring power to issue patta to the holder of the land, who claims such lands by way of encroachment. Paragraphs 4 to 6 and also the last paragraph of the order of the Division Bench dated 10.01.2024 in W.P.(C)No.1801 of 2010 read thus;

"4. When the Rule was brought in the year 1964, the intention was only to save such encroachments as on 1964. Therefore, beneficiary could be only such encroachers prior to 1964. But strangely, an amendment was brought to Rule 7 of the Kerala Land Assignment Rules, 1964 allowing those

W.P.(C)No.1801 of 2010 and con.cases

encroachers who encroached upon the Government Land before 1971, to apply for assignment of land on registry. Apparently, this provision would indicate that after 1964, those who are encroached upon the Government Land would also be entitled for assignment of land.

5. It is to be noted that from various cases before this Court, those who claimed to be in possession of land without having a semblance of interest have been conferred with patta and those lands were not included in the assignable list. It is to be noted that no land can be assigned to anyone unless it is included in the assignable list prepared under Rule 11 of the Kerala Land Assignment Rules, 1964. The Government cannot assign any land unless it sub serves public interest or public purpose. If the Government makes Rules in such a way to defeat the objectives of the Kerala Land Assignment Act, that cannot stand to the test of law.

6. Anyway, in this matter, we are of the view that notice has to be issued to the State as to the validity of provisions under Rules 5 and 7 of the Kerala Land Assignment Rules, 1964 conferring power to assign patta to the holder of the land who claims such lands by way of encroachment. That means, those who have no traceable title or interest in the land either through a lease or through such other authority conferred upon them, they will have to be treated as encroachers. We, in such circumstances, are of the view that the Chief Secretary to Government will answer upon the validity of the above Rules. We, in the peculiar circumstances, direct the District Collector, Idukki or any authority conferred with power to issue patta, not to issue any patta to any person who have no semblance of interest by way of

W.P.(C)No.1801 of 2010 and con.cases

lease or through such other instrument issued by the competent authority till further decision is taken in this matter. However, this order will not operate for issuance of patta in unoccupied land in accordance with Rules.

We make it clear that this order is passed in respect of the consideration of applications under the Kerala Land Assignment Rules, 1964 alone.”

6. Pursuant to the directions contained in the order dated 10.01.2024, the Chief Secretary to Government has sworn to an affidavit dated 15.06.2024 in W.P.(C)No.1801 of 2010. It is thereafter that I.A.No.10 of 2024 was filed by the State and the official respondents seeking an order to modify the interim order dated 10.01.2024 and to permit the State and the official respondents to issue patta to persons who are occupying land before 01.08.1971.

7. On 12.06.2024, when W.P.(C)No.1801 of 2010 came up for consideration, the details of the CBCID cases in Idukki district were placed before the Division Bench. In the order dated 12.06.2024, the Division Bench noticed that there are about 42 cases pending in different courts in Idukki district, out of which in about 18 cases the prosecution allegation is in relation to forging of patta to grab Government land. Government officials are also arrayed as accused. However, Section 120B of the Indian Penal Code, 1860, alone has been incorporated. No provisions of the

W.P.(C)No.1801 of 2010 and con.cases

Prevention of Corruption Act, 1988, have been invoked. In paragraph 2 of the order dated 12.06.2024, after extracting the details of those 18 cases, the Division Bench opined that it is not prima facie satisfied with the investigation relating to those cases. The Special State Prosecutor, who appeared before the Division Bench, submitted that a special team can be constituted, if this Court is not satisfied with the final report submitted before the court. By the order dated 12.06.2024, the Division Bench found that a special team, which consists of high rank officials to the team of others including the revenue officials need to be formed to enquire and investigate the nature of involvement of public officials in forging pattas, including any gratification in any form they received.

8. After the aforesaid order dated 12.06.2024, a Special Investigation Team was constituted, which was noticed by the Division Bench in its order dated 03.07.2024 in W.P.(C)No.1801 of 2010. The said order dated 03.07.2024 reads thus;

"See our order dated 12.06.2024. In compliance with the order, the Government passed the following order:-

"ORDER

As per the interim order read above, the Hon'ble High Court of Kerala viewed that a special team consists of high rank officials with the team of others including revenue officials need to be formed to enquire and investigate the nature of involvement of public officials in forging the Patta, including any gratification in any form they received.

W.P.(C)No.1801 of 2010 and con.cases

In compliance with the direction of the Hon'ble High Court, a Special Investigation Team is constituted with the following members as detailed below to enquire and investigate the nature of involvement of public officials in forging the patta to grab Government lands, including any gratification in any form they received.

1. Shri K. Sethu Raman IPS, IGP North Zone – Chairman
2. Shri. H. Dineshan IAS, Director, Social Justice Department (Former District Collector, Idukki)-Member
3. Shri. Pious George, Dy.SP, Narcotic Cell, Idukki – Member

Shri. K. Sethu Raman IPS, IGP North Zone and Shri H.Dineshan IAS, Director, Social Justice Department, are authorised to expand the Special Investigation Team by including the officials from the Police and Revenue Departments, respectively.

(By order of the Governor)
Bishwanath Sinha,
Additional Chief Secretary"

3. In the light of the above order, we also feel that revenue officials should assist the team. Since Shri.H.Dineshan IAS, Director of the Social Justice Department (former District Collector, Idukki) is included as a member, we direct that suitable revenue officials be handpicked to assist the special team.

4. As per the order dated 13.01.2024, Sri.Latheesh Kumar K., Tahsildar, Special Revenue Office, Munnar, has been appointed as a Special Officer. The Special Officer has not been vested with the power to act as a Collector under the Land Conservancy Act.

5. We direct the Principal Secretary (Revenue) to consider vesting the power of the Collector to Sri.Latheesh Kumar K., Tahsildar, Special Revenue Office, Munnar, under the Land Conservancy Act. We permit Adv.Sri.A.A.Shibi to place certain files along with a memo.

Registry shall accept the memo and place the matter before this Court on 05.07.2024."

W.P.(C)No.1801 of 2010 and con.cases

9. On 21.07.2025, the 1st respondent in I.A.No.10 of 2024, who is the petitioner in W.P.(C)No.1801 of 2010, has filed a counter affidavit dated 19.06.2025 in I.A.No.10 of 2024, opposing the reliefs sought for. On 21.07.2025, when this writ petition came up for consideration, along with the tagged matters, the learned Special Government Pleader sought time to get instructions as to the details like the number of applicants, the extent of land involved, etc., regarding issuance of patta in Munnar region, which is referred to in I.A.No.10 of 2024.

10. In I.A.No.10 of 2024, this Court passed a detailed order on 23.02.2026 – **State of Kerala v. One Earth One Life [2026 (2) KHC SN 15 : 2026 (2) KLT 158]**, after referring to the provisions under the Kerala Government Land Assignment Act, 1960 (the 1960 Act) and the Kerala Land Assignment Rules, 1964 (the 1964 Rules). The said order shall be read as part of this order. Paragraphs 53 to 55 of the order dated 23.02.2026 read thus;

“53. The provisions under the 1960 Act and the 1964 Rules, which deal with the assignment of the Government land, which we have dealt with in detail in paragraphs 22 to 28 and 29 to 43, respectively, would make it explicitly clear that an ‘encroachment not considered objectionable’, as defined in clause (cc) of Rule 2 of the 1964 Rules, shall be by a person or a family eligible to get land on Registry under the 1964 Rules. As per clause (d) of Rule 2, the term ‘family’

W.P.(C)No.1801 of 2010 and con.cases

includes a person, his wife or her husband, their children living with or dependent on them, and also the parents who are solely dependent on such person. As per clause (e) of Rule 2, 'Government lands' shall, for purposes of these rules, consist of lands belonging to the Government and available for assignment as per lists prepared by the Revenue Department and approved by the competent authority under these rules, and such other lands as may be set apart for purposes of these rules. As per sub-rule (1) of Rule 7, where any person is in occupation of Government lands under lease, whether current or time expired, or by way of encroachment not considered objectionable, such land if such occupation is before the 1st day of August, 1971 shall be assigned to him on registry, provided that the total extent of land, if any, owned or held by him in proprietary right or with security of tenure is less than the limits laid down in sub-rule (1) of Rule 5. Any assignment of Government lands on the registry, under the provisions of the 1964 Rules, has to be made strictly in accordance with the restrictions, limitations and conditions prescribed under the said Rules. The files relating to the assignment of land shall contain specific findings of the competent authority on the restrictions, limitations and conditions prescribed under the 1964 Rules, with reference to the applicant and his 'family', as defined in clause (d) of Rule 2 of the said Rules. In the case of assignment of lands under sub-rule (1) of Rule 7, to a person, who claims occupation of that land under lease, whether current or time expired, or by way of encroachment not considered objectionable, the files relating to assignment on registry shall contain specific findings of the competent au-

W.P.(C)No.1801 of 2010 and con.cases

thority on the restrictions, limitations and conditions prescribed under the 1964, with reference to the applicant and his 'family' as defined in clause (d) of Rule 2 of the said Rules and also a specific finding, supported by documents, that such occupation is before the 1st day of August, 1971. In the order dated 12.08.2024 in W.P.(C)No.1801 of 2010, the Division Bench noticed the pendency of various CBCID cases in Idukki district, out of which in about 18 cases the prosecution allegation is in relation to forging of Patta to grab Government land. Government officials are also arrayed as accused in those cases. Therefore, the genuineness of the documents in support of the claim of occupation of the land before the 1st day of August 1971, shall be verified by the competent authority under the 1960 Act and the 1964 Rules, before taking a decision on the application for assignment on registry.

54. In **Varkey Abraham v. Secretary to Government, Revenue Department [2007 (3) KHC 365]**, a Division Bench of this Court noticed that various provisions in the Kerala Government Land Assignment Act, 1960 and the Kerala Land Assignment Rules, 1964 would unmistakably show that the Act and Rules are intended to protect landless people by assigning to them Government lands for cultivation and other purposes. The Rules contain provisions for extending priority to landless people, members of the Scheduled Caste and Scheduled Tribes, Ex-servicemen, persons disabled in active military service, etc. The Act and Rules are not intended for enriching persons who hold extensive lands. Assignment on registry of Government land to such persons would defeat the very purpose of the Act and Rules.

W.P.(C)No.1801 of 2010 and con.cases

There is no vested right in any person to claim assignment on registry of Government land.

55. For the reasons stated hereinbefore at paragraphs 49 and 52, we deem it appropriate to modify the interim order dated 10.01.2024 of the Division Bench in W.P.(C)No.1801 of 2010, by permitting the State and the competent authority under the 1960 Act and the 1964 Rules to consider the applications for assignment of Government land on registry, under sub-rule (1) of Rule 7 of the 1964 Rules, by persons who claim occupation of Government land, by way of an encroachment not considered objectionable, if such occupation is before the 1st day of August, 1971, strictly in accordance with the restrictions, limitations and conditions prescribed under the 1964 Rules, after recording specific findings in terms of the directions contained hereinbefore at paragraph 53. Before issuing pattas, the competent authority under the 1960 Act and the 1964 Rules shall ensure that the files contain specific findings in terms of the directions contained hereinbefore at paragraph 53."

11. In the order dated 23.02.2026 in I.A.No.10 of 2024, this Court has made it clear that any assignment of Government lands on the registry, under the provisions of the 1964 Rules, has to be made strictly in accordance with the restrictions, limitations and conditions prescribed under the said Rules. The files relating to the assignment of land shall contain specific findings of the competent authority on the restrictions, limitations and conditions prescribed under the 1964 Rules, with reference to the applicant

W.P.(C)No.1801 of 2010 and con.cases

and his 'family', as defined in clause (d) of Rule 2 of the said Rules. In the case of assignment of lands under sub-rule (1) of Rule 7, to a person, who claims occupation of that land under lease, whether current or time expired, or by way of encroachment not considered objectionable, the files relating to assignment on registry shall contain specific findings of the competent authority on the restrictions, limitations and conditions prescribed under the 1964 Rules, with reference to the applicant and his 'family' as defined in clause (d) of Rule 2 of the said Rules and also a specific finding, supported by documents, that such occupation is before the 1st day of August, 1971.

12. In paragraph 55 of the order dated 23.02.2026 in I.A.No.10 of 2024, this Court has made it clear that consideration of applications for assignment of Government land on registry, under sub-rule (1) of Rule 7 of the 1964 Rules, made by persons who claim occupation of Government land before the 1st day of August, 1971, shall be strictly in accordance with the restrictions, limitations and conditions prescribed under the 1964 Rules, after recording specific findings in terms of the directions contained in paragraph 53 of the order dated 23.02.2026. It was also made clear that, before issuing pattas, the competent authority under

W.P.(C)No.1801 of 2010 and con.cases

the 1960 Act and the 1964 Rules shall ensure that the files contain specific findings in terms of the directions contained in paragraph 53 of the order dated 23.02.2026.

13. On 04.03.2026, by a detailed order, this Court granted an interim order restraining the 1st respondent State and the competent authorities under the 1964 Rules from issuing any orders of assignment in respect of Government land in Idukki district, for a period of two weeks. Paragraphs 8 to 13 of the order dated 04.03.2026 read thus;

"8. Today when this matter is taken up for consideration, the learned counsel for the petitioner would submit that, after the order of this Court dated 23.02.2026 in I.A.No.10 of 2024, there is large scale issuance of patta in Idukki district, without following the specific directions contained in the said order.

9. The learned Special Government Pleader, on instructions, would submit that the competent authority under the 1964 Rules is issuing orders of assignment to those who were in occupation of Government lands before the 1st day of August, 1971. No patta is being issued for such occupants. The learned Special Government Pleader seeks time to get instructions as to whether specific findings in terms of the directions contained in paragraph 53 of the order dated 23.02.2026 in I.A.No.10 of 2024 are recorded in the orders of assignment issued by the competent authority.

10. From the submissions made at the Bar, we notice that after the order of this Court dated 23.02.2026 in I.A.No.10

W.P.(C)No.1801 of 2010 and con.cases

of 2024, large number of orders of assignment, more than 1000 in numbers, have already been issued by the competent authorities under the 1964 Rules. In view of the specific directions contained in the said order dated 23.02.2026, the file relating to the order of assignment of Government land on Registry under sub-rule (1) of Rule 7 of the 1964 Rules shall contain specific findings of the competent authority, on the restrictions, limitations and conditions prescribed under the 1964, with reference to the applicant and his 'family' as defined in clause (d) of Rule 2 of the said Rules and also a specific finding, supported by documents, that such occupation is before the 1st day of August, 1971. No orders of assignment, which do not meet the aforesaid requirements, can be issued by the competent authority under the 1964 Rules.

11. In such circumstances, we deem it appropriate to pass an interim order restraining the 1st respondent State and the competent authorities under the 1964 Rules from issuing any orders of assignment in respect of Government land in Idukki district, for a period of two weeks.

12. The Chief Secretary to Government shall file an affidavit before this Court with specific reference to the observations made by this Court hereinbefore at paragraph 10 which shall be placed on record before the next posting date.

13. The learned Special Government Pleader shall make available for the perusal of this Court a few files relating to the orders of assignment issued in Idukki district, after the order of this Court dated 23.02.2026 in I.A.No.10 of 2024."

14. The order dated 04.03.2026 was followed by the order dated 17.03.2026, whereby the interim order granted on

W.P.(C)No.1801 of 2010 and con.cases

04.03.2026 was extended by three months. Paragraphs 3 to 6 of that order read thus;

"3. The learned Special Government Pleader made available for the perusal of this Court the files relating to order of assignment No.LA:7/2021/64/AYCL dated 25.02.2026 of the Special Tahsildar (Land Assignment), Kattapana. In the said case, the application is one dated 24.02.2021, wherein it is stated that possession of the property is with the applicant from November 2020. It is also written in the said application, as a subsequent entry in a different handwriting, using different pen, that prior possession was with the father-in-law of the applicant, from the year 1964. The aadhar card of the applicant, a ration card issued on 14.03.2019 by the concerned Rationing Officer and an identity card issued by the Election Commission of India on 12.12.1998 are enclosed along with the said application.

4. Having perused the files, it *prima facie* appears that the consideration of the application for assignment of Government land on registry, under sub-rule (1) of Rule 7 of the 1964 Rules, claiming occupation of Government land before 1st day of August, 1971, was not strictly in accordance with the restrictions, limitations and conditions prescribed under the said Rules and after recording specific findings in terms of the directions contained in paragraph 53 of the order of this Court dated 23.02.2026 in I.A.No.10 of 2024.

5. In the above circumstances, the interim order granted on 04.03.2026, restraining the 1st respondent State and competent authorities under the 1964 Rules from issuing any orders of assignment in respect of Government land in

W.P.(C)No.1801 of 2010 and con.cases

Idukki district for a period of two weeks, is extended by three months.

6. Registry to retain the files relating to order of assignment No.LA:7/2021/64/AYCL dated 25.02.2026 of the Special Tahsildar (Land Assignment), Kattapana, handed over by the learned Special Government Pleader in the safe custody of Registrar (Judicial)."

15. The order dated 17.03.2026 was followed by the order dated 24.03.2026. Paragraphs 1 to 3 of the said order read thus;

"Pursuant to the order of this Court dated 17.03.2026, Registry has retained the files relating to order of assignment No.LA:7/2021/64/AYCL dated 25.02.2026 of the Special Tahsildar (Land Assignment), Kattapana, handed over by the learned Special Government Pleader, in the safe custody of Registrar (Judicial).

2. Registry to return the original files to the learned Special Government Pleader, after retaining an attested copy of the same in the judges' papers of this writ petition.

3. The District Collector, Idukki shall keep in safe custody the entire files relating to the order of assignment under the Kerala Land Assignment Rules, issued by the concerned Special Tahsildar (Land Assignment) in Idukki District, after the order of this Court dated 10.03.2026, other than the files already with the Special Government Pleader."

16. In the order dated 24.03.2026, this Court recorded the submission made by the learned Special Government Pleader that 4 or 5 reports of the Monitoring Committee, in terms of the directions contained in the order of this Court dated 09.01.2024,

W.P.(C)No.1801 of 2010 and con.cases

have already been filed. Thereafter, along with a memo dated 30.03.2026 of the learned Special Government Pleader periodical report of the Monitoring Committee was placed on record. A report dated 30.03.2026 of Director of Survey and Land Records relating to digital survey in Chinnakkanal Village was placed on record along with a memo dated 07.04.2026.

17. Along with a memo dated 07.09.2026 filed on behalf of the 1st respondent State and the official respondents, a report dated 05.09.2026 of the Principal Secretary to Government, Revenue Department is placed on record. Paragraph No.1 of that report reads thus;

"1. As per the order dated 12.06.2024 in W.P.(C) No. 1801 of 2010 the Hon'ble High Court ordered that a special team consisting of high rank officials with the team of others including revenue officials need to be formed to enquire and investigate the nature of involvement of public officials in forging the patta, including any gratification in any form they received. Accordingly, a SIT was formed and the SIT verified various cases of disputed/fake pattas illegally held by some persons and decided to examine their genuineness. The cases were investigated by competent authorities and reports were submitted, which are pending in trial before various courts in Idukki District as detailed below;

Sl. No.	Sl.No. in the list of CBCID	Case details	Accused	Case Brief

W.P.(C)No.1801 of 2010 and con.cases

1	1	CC 99/2016 of CJM Court, Thodupuzha	2 accused A2 Village Officer K O Ulahannan	Created forged patta and transfer of 30½ cent in Sy.No.62/13 C of KDH Village.
2	21	CC 478/2012 of JFCM, Nedumkandam	7 accused A5-T G Sreedharan, Village Officer A6-S Sreerejan, Surveyor A7-C V Mohanan	Accused No.1 to 4 created forged patta as LA 194/69 of Sy.No.34/1 of Chinnakkanal Village with the help of accused Nos.5 to 7 and grabbed 1.61 hectares of property
3	22	CC 640/2016 of JFCM, Nedumkandam	2 accused A2 C V Vijayan, Village Officer	Accused created forged tax receipt and encroached 3.94 Acres of Govt. Property in Sy.No.509 (Re.Sy.No.20/1)
4	23	CC 481/2012 of JFCM, Nedumkandam	10 Accused A1 Jimmy Zacharia A2 to A10 are Govt. Officials A2-Varghese John A3-Chellakumar A4-Mathew Sakkaria A5-Sreerajan A6-C V Mohanan A7-Ushadevi A8-E M Reji A9-Radhakrishnan Nair A10-George Poulouse	Accused person created forged patta as LA 136/78 and encroached 3.96 Acres of Govt. Property in Sy.No.495, 541 of Chinnakkanal Village.
5	24	CC 452/2012 of JFCM, Nedumkandam	9 Accused A1 Jimmy Zacharia A2 to A10 are revenue Officials A2-Varghese John 25 A3-Chellakumar	Accused person created forged patta as LA 136/78 and encroached 3.96 Acres of Govt. Property in Sy.No.495, 541 of Chinnakkanal Village.

W.P.(C)No.1801 of 2010 and con.cases

			A4-Mathew Sakkaria A6-C V Mohanar A7-Ushadevi A8-E M Reji A9-Radhakrishnan Nair A10-George Poulouse	
6	25	CC 453/2012 of JFCM, Nedumkandam	4 accused A2 to A4 are Govt. Officials A2-Stuart J Jacob A3-M K Ushadevi A4-Radhakrishnan Nair	Accused persons created forged patta as LA 76/64 and encroached 1.65 Acres of Govt. Property in Sy.No.1/1 of Chinnakkanal Village
7	26	CC 456/2012 of JFCM, Nedumkandam	7 accused A1 Jimmy Zacharia A2 to A7 are Govt. Officials A2-Varghese John A3-Chellakumar A4-Mathew Sakkaria A5-Vidhyadharan A6-Sreerajan A7-C V Mohanar	Accused persons created fake documents in order to obtain patta for 3 Acres of Govt. Property and thereby grabbed the land in Sy.No.20/1 of Chinnakkanal Village
8	27	CC 247/2016 of JFCM, Nedumkandam	9 accused A2 to A9 Govt. Officials A2-Vishwalingan Achari A3-M T Thomas A4-Mariyam A5-Abraham A6-T V Das A7-Ravindra Das A8-R K Bhaskaran A9-Ganeshan	1 st Accused even without submitting application for patta has approached and the other accused persons created fake documents and issued patta as LA 56/78 and encroached 2.98 Acres of Govt. Property in Sy. No.326/1 of Chinnakkanal Village
9	28	CC 185/2011 of JFCM, Nedumkandam	8 accused A5 to A8 Govt. Officials	Accused Nos.1 to 4 made criminal conspiracy with

W.P.(C)No.1801 of 2010 and con.cases

			A5-T G Sreedharan A6- Stuart J Jacob A7-S Sreerajan A8-C V Mohanan	Accused 5 to 8 and created forged patta bearing No.LA 60/72 and accepted tax for the said property and thereafter trespassed into Government property having an extent of 1.60 hecters in Sy.No.34/1 of Chinnakkanal Village
10	29	CC 186/2011 of JFCM, Nedumkandam	7 Accused 5 to 7 Government Officials A5-T G Sreedharan A6-S Sreerajan A7-C V Mohanan	Accused Nos.1 to 4 made criminal conspiracy with Accused 5 to 7 and created forged patta bearing No.LA 105/77 in the name of a fictitious persons named Boss and accepted tax for the said property and thereafter trespassed into Government property having an extent of 1.60 hectares in Sy.No.34/1 of Chinnakkanal Village
11	30	CC 193/2019 of JFCM, Nedumkandam	7 accused 6&7 Government Officials A6-P Gopinatha Pillai A7-K A Manojkumar	Accused Nos.1 to 5 made criminal conspiracy and created 5 forged pattas bearing Nos.LA 197/70, 103/78, 116/78, 117/78, 115/78 and thereafter the 1 st accused trespassed into 2.75 Acres of Government property in Sy.No.11/1, 2 nd accused encroached 3.72

W.P.(C)No.1801 of 2010 and con.cases

				acres in Sy.No.20/1-2, 509/1, 3 rd accused 3.96 acres in Sy.No.20/1, 4 th accused encroached 3.49 Acres in Sy.No.20/1 and 5 th accused encroached 3.88 acres of Government property in Sy.No.20/1 of Chinnakkanal Village. The accused No.6 and 7 without verifying the pattas has mutated the same and help the accused persons.
12	32	CC 510/2018 of JFCM, Nedumkandam	4 accused 2 to 4 Government officials A2-Gopinatha Pillai A3-K A Manoj Kumar A4-K N Sasidharan	Accused Nos.1 to 4 made criminal conspiracy and created forged patta bearing No.LA 56/77 in favour of 1 st accused and created all official records and sketch and accepted tax for the said property having an extent of 2.98 acres in Sy.No.20/1 of Chinnakkanal Village.
13	33	CC 540/2019 of JFCM, Nedumkandam	22 accused 4 to 22 Government officials A4-Stuart J Jacob A5-N N Radhakrishnan Nair A12-M Shanmugham A13-A Krishnan	Accused No.1 created forged patta bearing No.LA 202/72 and encroached 73/4 acres of Govt.property in Re.Sy. Block No.6, Re.Sy.No.1 of Chinnakkanal Village and thereafter

W.P.(C)No.1801 of 2010 and con.cases

			A14-S Arumughan A15-L Subrahmanyam A16-K Pakyanathan Nadar A17-K P Prabhakaran A18-R Rajappan A19-A Shihabdheen A20-P R Rajmohan A21-M P Balanarayanan A22-D Gopalan	transferred in the name of his brother-in-law, 2 nd accused and remitted tax thereafter with the assistance of officials. 6 th accused with the help of other government officials created forged patta as LA No.6/12/00 and trespassed into 1.5786 hectares of property in Sy.No.1/12 of Chinnakkanal Village. 7 th accused with the assistance of Government officials created forged patta as LA 2522/12/0 and trespassed into 1.2500 hectares in Sy.No.1/14 of Chinnakkanal Village. 8 th accused created forged patta as LA 22/12/00 and encroached 1.2500 hectares of property in Sy.No.01/14 of Chinnakkanal village. 9 th accused created forged patta as LA No.2560/02 and encroached 1.2823 hectares of property in Sy.No.1/18 of Chinnakkanal Village. 10 th accused created forged patta as LA No.2559/02 and encroached 1.3885 hectares of property in
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W.P.(C)No.1801 of 2010 and con.cases

				Sy.No.1/19 of Chinnakkanal Village. 11 accused created forged patta as LA No.1307/12/00 and encroached 0.0570 hectares of property in Sy.No.1/11 of Chinnakkanal Village. The officials created forged documents and permitted to remit tax.
14	35	CC 875/21 of JFCM, Nedumkandam	9 accused A1-Jimmy Scaria 3 to 9 Government officials A3-K C Varkey (expired) A4-M J Roy A5-George A6-Joby George A7-Sreedharan A8-Babu A9-Sheela	Accused No.1 & 2 made criminal conspiracy and created forged documents for the property in Sy.No.20/1 of Chinnakkanal Village.
15	36	CC 318/22 of JFCM, Nedumkandam	5 accused A1-V X Albin 4 and 5 Government officials A4-M K Ushadevi (exp) A5-Radhakrishana n Nair	Accused No.1 and 2 made criminal conspiracy and created forged patta bearing No.LA 166/72 and done mutation and accepted tax for the said property having an extent of 2.80 acres in Sy.No.20/1 of Chinnakkanal village.
16	37	CC 45/12 of JFCM Adimaly	12 accused 4 to 12 Government officials A4-V K	Accused No.1 to 3 with the help of officials created forged patta bearing No.LA 159/93/ATY, LA

W.P.(C)No.1801 of 2010 and con.cases

			Parameshwara n A5-A N Ramakrishnan A6-K M Philipose A7-E A Antony A8-Narendran A9- M G Gopalakrishnan Nair A10-M R Mohanan A11-KK Anilkumar A12-Kamalan Nadar	160/93/ATY and thereby encroached into 4.50 Acres of Government property in Sy.No.482/1 (Re.Sy.No.178/1- 2) of Anaviratty Village. The officials helped to remit tax and thereafter resorts were constructed in the said properties.
17	39	CC 72/12 of JFCM Adimaly	5 accused 3 to 5 Government officials A3- V K Parameshwara n A4- Prathyodanan A5-E A Antony	Green Earth Status Resort Accused No.1 to 5 made criminal conspiracy created forged patta bearing No.LA 5/93/ATY & LA 18/93/ATY and done mutation and accepted tax for the said property and A5 issued building permit for the Government property having an extent of 5.34 acres in Sy.No.482, 604 (Re.Sy.153,178- 1-1) of Anaviratty village.
18	41	CC 808/2018 of JFCM Adimaly	5 accused A5 Govern ment official A5-V N Narayanan Nair	Accused No.1 to 4 made criminal conspiracy and created forged patta bearing No.LA 18/82 in Sy.No.69/9 for 40 cents of property in KDH Village. The accused persons created forged tax receipts and possession

W.P.(C)No.1801 of 2010 and con.cases

				certificates and forged documents under the Right to Information Act and with the help of 5 th accused tax was permitted to be remitted and obtained all Government documents.
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The investigation was conducted by the Special Investigation Team under the leadership of Detective Inspector Sri. Krishnankutty V., and on completion of the investigation and after submitting applications before respective courts and obtaining permission to stay the trial in the above mentioned 18 cases, it was found that in 17 cases (excluding C.C.No.247/2016), the government officials arrayed as accused had also committed offences punishable under Sections 13(1)(c) and (d) read with Section 13(2) of the Prevention of Corruption Act, 1988. Accordingly, reports incorporating the said provisions were submitted before the respective Hon'ble Courts against the accused.

Further, since cases under the Prevention of Corruption Act are required to be tried before the competent Hon'ble Vigilance Court, applications were submitted before the respective courts, and the existing case files along with all records relating to the said cases were transferred to the Hon'ble Inquiry Commissioner & Special Judge (Vigilance) Court, Muvattupuzha. A report to that effect was also submitted before the Hon'ble Vigilance Court, Muvattupuzha.

Among the aforesaid 18 cases, C.C.No.247/2016 was pending trial before the Hon'ble JFCM Court, Nedumkandam. Accused Nos. 3, 7, 8 and 9 were discharged

W.P.(C)No.1801 of 2010 and con.cases

from the case at different stages. Subsequently, as accused Nos. 1, 2, 3, 4, 5 and 6 died, the Hon'ble JFCM Court, Nedumkandam passed an order dated 06.08.2024 closing the case.

It may kindly be noted that upon further investigation, it was revealed that the cases listed in the order of the Hon'ble High Court in W.P.(C)No.1801 of 2010 dated 12.06.2024 primarily relate to offences under the Prevention of Corruption Act. As a specialised agency vested with specific statutory powers to investigate offenses under the Prevention of Corruption Act, including matters relating to the acquisition of disproportionate assets by the persons involved, it is considered appropriate to transfer the remaining 17 cases, except C.C.No.247/2016, to the concerned Vigilance Unit for further investigation.

Since offences under the Prevention of Corruption Act, 1988, have also been incorporated in the said cases, the SIT Crime Branch Wing has submitted a report before the Hon'ble High Court seeking permission to transfer the files relating to the aforesaid 17 cases to the Vigilance Unit for further investigation."

18. We heard arguments of the learned counsel for the petitioner in W.P.(C)No.1801 of 2010 and also the learned Additional Advocate General for the State and the official respondents.

19. Having considered the report dated 05.09.2026 of the Principal Secretary to Government, Revenue Department and also the submissions made at the Bar, we deem it appropriate to grant

W.P.(C)No.1801 of 2010 and con.cases

permission to the Special Investigation Team to transfer the files relating to 17 cases in the table in paragraph 1 of the report dated 05.09.2026 of the Principal Secretary to Government, Revenue Department, excluding C.C.No.247/2016 (Sl.No.27 in the list of CBCID), to the Vigilance Unit for further investigation, since offences under the Prevention of Corruption Act, 1988, have also been incorporated in those cases.

20. Paragraphs 2 to 9 of the report dated 05.09.2026 of the Principal Secretary to Government, Revenue Department, deal with the action taken in respect of various properties. Thereafter, in the last two paragraphs of the said report, it is stated as follows;

"On 03.09.2026, the Principal Secretary, Revenue Department, the chair of the Monitoring Committee reviewed the activities of the SIT, special team constituted to assist the SIT and the special team constituted by the District Collector to verify the disputed title deeds issued in Munnar area. In the meeting it has been noted that the officials deputed for the purpose are carrying out the enquiry in addition to their normal duties and responsibilities, also, the retirement of certain officials from the special team has resulted shortage of staff and affected the speedy actions of the investigation and verification. Disaster management duties during special circumstances and the duties in connection with the General election to the Kerala Legislative Assembly have also delayed their activities. After the reconstitution of the special team

W.P.(C)No.1801 of 2010 and con.cases

incorporating new officials the activities undertaken by them have been expedited. In the meeting it has been decided to speed up the activities of the investigation of cases and verification of the title deeds by the concerned agencies. The Principal Secretary, Revenue has directed the SIT to review the activities of the team functioning under Special Tahsildar, Munnar and incorporate action taken by that team as well into its reports.

It is respectfully submitted that the Special Investigation Team has already taken substantial action pursuant to the directions of the Hon'ble High Court, including the recovery and taking over of 14.84 acres of government land in the Chokramudi mountain ranges and the submission of a detailed report in respect of the Parunthumpara encroachments, pursuant to which further proceedings for the identification, demarcation and recovery of government land are in progress under the supervision of the Revenue Divisional Officer, Idukki. The remaining cases are at various stages of investigation, and the special team reconstituted to assist SIT is proceeding with field inspections, surveys, verification of revenue records, pattas, thandaper accounts, title documents, and subsequent transactions. It is respectfully submitted that the pending investigations require detailed scrutiny of records and physical verification of the properties concerned, are being pursued with due diligence and in accordance with law, and that detailed reports in respect of the pending cases will be finalized and submitted before the Hon'ble Court at the earliest possible opportunity upon the completion of the necessary investigation and consequential proceedings."

21. Having considered the aforesaid statements made in

W.P.(C)No.1801 of 2010 and con.cases

the report 05.09.2026 of the Principal Secretary to Government, Revenue Department, and also the submissions made by the learned counsel for the petitioner in W.P.(C)No.1801 of 2010 and the learned Additional Advocate General for the State and the official respondents, we deem it appropriate to direct the Principal Secretary to Government, Revenue Department, to constantly review the activities of the Special Investigation Team, the Special Team constituted to assist the Special Investigation Team and the Special Team constituted by the District Collector to verify the bogus pattas issued in Munnar area, once in every month. Quarterly reports of the Principal Secretary to Government, Revenue Department, on review of activities of the Special Investigation Teams and the Special Team shall be filed before this Court in W.P.(C)No.1801 of 2010. In case there is requirement for additional manpower in the Special Team constituted by the District Collector to verify bogus pattas issued in Munnar area and a request to that effect has been made by the District Collector, necessary action shall be taken by the Principal Secretary to Government, without any delay.

22. The interim order granted by this Court on 04.03.2026,

W.P.(C)No.1801 of 2010 and con.cases

restraining the 1st respondent State and the competent authorities under the 1964 Rules from issuing any orders of assignment in respect of Government land in Idukki district, for a period of two weeks, which was extended for a period of three months by the order dated 17.03.2026, is revived and extended for a period of six months.

23. Since detailed arguments are required in W.P.(C)Nos. 1801 of 2010 and 34095 of 2007, which are the main matters, the learned counsel for the petitioner and also the learned Additional Advocate General to suggest a Saturday for listing the main matters for final hearing.

W.P.(C)Nos.1801 of 2010, 34095 of 2007, 23867 and 26831 of 2016, 7801 and 19219 of 2021, 4000 of 2022, 29788, 34090, 43814, 393, 34427 and 37932 of 2024, 7855 and 22304 of 2025 and W.A.Nos.1437 of 2016, 13 of 2017 and 1453 of 2019

List these matters on 29.09.2026.

Sd/-

ANIL K. NARENDRAN, JUDGE

Sd/-

MURALEE KRISHNA S., JUDGE

AV

APPENDIX OF WP(C) 1801/2010

Exhibit P1

**A TRUE COPY OF THE REPORT SUBMITTED BEFORE THE 2ND
RESPONDENT BY THE ADDL. DIRECTOR GENERAL OF POLICE
[INTELLIGENCE] DATED 01/04/2004.**

